

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 10

CP (IB) No. 28/Chd/HP/2021

Under Section 7, IBC 2016 R 11 NCLT

In the matter of:-

Mrs. Meena Prakash

....Petitioner-Financial Creditor

Vs

Blue Coast Infrastructure Development Pvt. Ltd .

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Balwinder Singh Kalsi, Advocate for Petitioner

Mr. Abhishek Chhabra, Advocate for respondent

It is stated by learned counsel for the respondent that entire payment as per Memorandum of Settlement dated 07.05.2021 has been paid. On the other hand, it is stated by learned counsel for the petitioner that in view of the statement made by learned counsel for the respondent, he may be permitted to withdraw the present petition with a liberty to approach this Tribunal in case of non-compliance of terms of Memorandum of Settlement dated 07.05.2021. Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn with a liberty to approach this Tribunal in case of non-compliance of terms of said memorandum of settlement.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

May 18, 2022
PB